Petition No.93/MP/2017

Subject : Petition under Section 79(1)(a), (b) and (f) of the Electricity Act, 2003 and Regulation 30 of the Central Electricity Regulatory Commission(Terms and Conditions of Tariff) Regulations, 2014 seeking clarification on payment of “Other Charges” claimed by NTPC and Maithon Power Ltd. in the monthly energy bills of the generating stations and the claim of higher “Annual Fixed Cost” for the tariff period 2014-19, over and above the Annual Fixed Cost approved by the Commission in the tariff orders.

Petitioner : Kerala State Electricity Board Limited.

Respondent : NTPC Limited &anr

Date of hearing : 3.5.2018

Coram : Shri P.K. Pujari, Chairperson
         Shri A.K. Singhal, Member
         Shri A.S. Bakshi, Member
         Dr. M.K. Iyer, Member

Parties present : Ms.SanjnaDua, Advocate, KSEB
                 Shri Vikas Maini, Advocate, MPL
                 Shri Venkatesh, Advocate, MPL
                 Shri Pratyush Singh, Advocate, MPL
                 Ms.Swapna Seshadri, Advocate, NTPC
                 Shri Rohit Chhabra, NTPC
                 Shri Vinay Garg, NTPC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner, KSEBL submitted that the matter has been heard at length by the Commission. She also submitted that in terms of the directions of the Commission, meeting was convened by the parties, but no amicable solution could be reached by the parties.

2. The learned counsels for the respondents, MPL & NTPC submitted that since the matter has been heard on merits, the Commission may accordingly dispose of the Petition.

3. The learned counsels for the parties however prayed for grant of time to file their written submissions in the matter.
3. At the request of the learned counsel for the parties, the Commission granted time till 16.5.2018 for filing their written submissions. Subject to the above, the Commission reserved its order in the Petition.

By order of the Commission

-Sd/-
(B.Sreekumar)
Deputy Chief (Law)